

ITEM NO.37

COURT NO.15

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 7662/2021

THE STATE OF CHHATTISGARH

Appellant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD

Respondent(s)

IA No. 163587/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 163584/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 163585/2021 - STAY APPLICATION)

Date : 10-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s) Mr. Bs Rajesh Agrajit, D.A.G.
Ms. Ankita Sharma, AOR
Mr. Arjun D Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have perused the affidavit filed in compliance of our order dated 18.04.2023. We are not satisfied with the progress in the establishment of STPs which are crucial for maintaining purity of water. In all, 35 STPs were to be established and the affidavit indicates under Annexure "A" that only 14 STPs are completed and operational, under Annexure "B" only 2 STPs are completed and remaining were to be completed by 30.06.2024. We need to know the progress as regards the STPs to be setup in Kanker, Dhamtari and Simga. Under Annexure "C" all the 6 STPs were expected to be

completed by 31.12.2023, 30.06.2024, 31.03.2024. We need to know the progress as regards the STPs indicated in Annexure "C". Insofar as the proposed STPs are concerned, which is mentioned at page no. 10, we seek an affidavit indicating the progress that is being made with regard to proposed STPs.

We direct the Secretary, Urban Administration and Development Department, State of Chhattisgarh to file an affidavit indicating all the details of the proposed dates by which these STPs will be put into operation. Let an affidavit be filed within three weeks from today.

List the matter on 08.08.2024.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)